

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2018

Description of cases	Cases pending at the beginning of the quarter year.	Institution during the quarter year	Disposal during the quarter year					T O T A L	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

**1 MAIN CASES
ORIGINAL SIDE
(CIVIL)**

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

7. WRIT PETITIONS

a) Service matter	28	12	-	10	-	-	-	10	--	--	--	-	31
b) Land Reforms													
c) Labour laws													
d) Others	65	29	-	10	07	-	-	17	--	--	--	-	77


 31/7/2018
 DEPUTY REGISTRAR (Judl.)
 High Court of Sikkim
 Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
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8(a) Banking Regulation Act, 1949

(b) Execution, transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act, 1949.

9. Company petition & application

- a) Petitions
- b) Applications in Petitions
- c) Applications in liquidation proceedings
- d) Applications in company appeals
- e) Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11. Sales Tax References and Applications

12. Other Direct and Indirect Tax

References and applications

- a) Gift Tax Wealth Tax and Estate Duty References and Applications
- b) Other tax Revision cases
- c) Other Tax References and Applications

13. Petitions Under Indian Arbitration Act. 03 - - 01 - - 01 - - - - 02

14. Matrimonial Cases and Reference

- a) Matrimonial Suits/Cases. 01 01 - - - - - - - - 02
- b) Matrimonial References.
- c) Petition U/S 24 of the Hindu Marriage Act.

15. Land Acquisition Reference

16. Election Petitions and applications

- a) Election Petitions
- b) Applications in Election Cases

17. Insurance Act, Reference & applications


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Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
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18. **Motions**

- a) Motion for sanction of prosecution
- b) Motion for setting aside fraudulent transfers
- c) Motion for annulment of adjudication orders.
- d) Motion for setting aside Insolvency cases
- e) Notice of Motion for stay order

19 **Other Petitions and Applications.**

- a) Probate Civil Petitions
- b) Petitions under the Guardians & Wards Act.
- c) Contempt of Court(Civil)Petitions 02 02 - 01 - - - 01 - - - - 03
- d) Cross objections 04 - - - - - - - - - - - 04
- e) Transfer Petition (C) - - - - - - - - - - - - -
- f) Applications for Leave to Sue as Indigent person.
- g) Execution applications on the Original side. - - - - - - - - - - - - -
- h) Special Cases Under Order XXXVI of Civil Procedure Code 1898.
- i) Applications under Court Fees Act, Regarding valuation of Estate.


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1	2	3	4	5	6	7	8	9	10	11	12	13	14
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j) Petitions under Foreign Awards
(Recognition and Enforcement Act,1961)

k) Petitions Application for
i) Injunction in Original Proceedings
ii) Appointment of Receivers in
Original Proceedings.

20. TOTAL	104	44	-	22	07	-	-	29	-	-	-	-	119
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ORIGINAL SIDE(CRIMINAL)

21. High Court Sessions

22. **Writ Petitions**

a) Relating to Investigation or Trial
of Criminal cases

-	02	-	-	-	-	-	-	-	-	-	-	-	02
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23. Special Criminal Applications for
Writs under the Constitution and U/S 491
Of the Code of Criminal Procedure,1898

24. Criminal Contempt, under the Contempt
Of Courts Act.

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25. **Others**

a) Transfer Petition (Crl.)


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b) Application U/S 482 of Criminal
Procedure of 1973 of under any

Other corresponding provision

04	05	-	07	-	-	-	07	-	-	-	-	-	02
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26. TOTAL	04	07	-	07	-	-	-	07	-	-	-	-	04
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31/7/2018
DEPUTY REGISTRAR (JUL.)
High Court of Sikkim
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	02	01	-	-	-	-	-	-	-	-	-	-	03
b) Land Reforms including land ceilings													
c) Labour Laws													
d) Other	01	01	-	-	01	-	-	01	-	-	-	-	01
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgment	25	01	-	01	-	-	-	01	-	-	-	-	25
c) Orders	-	02	-	02	-	-	-	02	-	-	-	-	-
30. Second Appeals from Judgment	05	01	-	02	-	-	-	02	-	-	-	-	04
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	-	-	-	-	-	-	-	-	-	-	-	-	-
33. Revision Petitions	05	04	-	02	-	-	-	02	-	-	-	-	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	01	01	-	01	-	-	-	01	-	-	-	-	01
c) Compensation, Claims and Special - Appeals	07 **	09	-	02	-	-	-	02	-	-	-	-	14
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	46	20	-	10	01	-	-	11	-	-	-	-	55

1. [* 02 (Two) Tax Appeals included]

2. [** 02 (Two) MAC Appeals have been restored in terms of Order dated 10.10.2017 passed by Hon'ble Supreme Court in S.L.P. No. 27565 and 27566 of 2017]


 31/7/2018
 DEPUTY REGISTRAR (Judl.)
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1	2	3	4	5	6	7	8	9	10	11	12	13	14
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APPELLATE SIDE(CRIMINAL)**38. Criminal Appeals**

a) By persons convicted	35	13	-	06	02	-	-	08	-	-	-	-	40
b) By Government from Judgment of Acquittal	05	-	-	01	01	-	-	02	-	-	-	-	03
c) By complaint, U/S 378(4) of Criminal Procedure Code.	07	01	-	-	-	-	-	-	-	-	-	-	08
39. Criminal Revisions	04	01	-	01	-	-	-	01	-	-	-	-	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions.													
41. Criminal L.P.	05	02	-	02	-	-	-	02	-	-	-	-	05
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	-	02	-	02	-	-	-	02	-	-	-	-	-
c) Review Petition (FAM CT)	-	01	-	-	-	-	-	-	-	-	-	-	01
43. TOTAL	56	20	-	12	03	-	-	15	-	-	-	-	61
GRAND TOTAL (20+26+37+43)	210	91	-	52	10	-	-	62	-	-	-	-	239


 25/7/2018
 DEPUTY REGISTRAR (Judl.)
 High Court of Sikkim
 Gangtok

**HIGH COURT OF SIKKIM
PROFORMA III**

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING ON 30/06/2018

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13
1. ORIGINAL SIDE (CIVIL)												
1. Suits												
a) Civil Suits												
b) Admiralty suits												
2. Testamentary and intestate suits.												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matters	22	07	02	-	-	-	-	-	-	-	-	31
b) Land Reforms, including land Ceilings												
c) Labour laws												
d) Others	49	17	03	03	03	--	--	--	01	01	-	77
8. a) Banking Regulation Act 1949												
b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949												
9. Company Petition & Applications												
a) Petitions												
b) Applications in Petition												
c) Applications in Liquidation Proceedings.												


 DEPUTY REGISTRAR (Jud.)
 High Court of Sikkim
 Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13
10. Income Tax References & Applications												
11. Sales Tax References & Applications												
12. Other Direct & Indirect Tax Reference & Applications												
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications												
b) Other Tax Revisions Cases												
c) Other Tax Reference & Applications												
13. Petitions under Indian Arbitration Act	01	01	-	-	-	-	-	-	-	-	-	02
14. Matrimonial Cases & References												
a) <u>Matrimonial Suits/Cases</u>	01	01	-	-	-	-	-	-	-	-	-	02
b) Matrimonial References												
c) Petition U/S 24 of the Hindu Marriage Act.												
15. Land Acquisition References												
16. Election Petitions & Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act References & Applications												
18. Motions												
a) Motion for sanction of Prosecution												
b) Motion for setting aside Fraudulent Transfer												
c) Motion for Annulment of Adjudication												
d) Motion for setting aside insolvency cases												
e) Notice for motion for stay order												
19. Other Petition & Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardianship & Wards Act.												
c) <u>Contempt of Court (Civil) Petitions</u>	03	-	-	-	-	-	-	-	-	-	-	03
d) <u>Cross Objections</u>	--	03	-	01	-	-	-	-	-	--	-	04
e) Applications for leave to Sue as Indigent Persons												
f) Execution Applications on the Original Side												
g) Special Cases under Order XXXVI of Civil Procedure Code of 1908.												

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1	2	3	4	5	6	7	8	9	10	11	12	13
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- h) Application under Court Fees Act
Regarding Valuation of Estate.
- i) Petition under Foreign Awards
(recognition & Enforcement Act.1961)
- j) **Petitions/Applications for**
- i) Injunction in Original Proceedings
- ii) Appointment of Receivers in
Original Proceedings

20	TOTAL	76	29	05	04	03	-		01	01		119
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ORIGINAL SIDE(CRIMINAL)

21. High Court Sessions

22. **Writ Petitions**

- a) Relating to Investigations or Trials
Of Criminal Cases.

02	-	-	-	-	-	-	-	-	-	-	-	02
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23. Special Criminal Applications for
Writs under the Constitution and
U/S 491 of the Code of Criminal
Procedure,1998

24. Criminal Contempt under the
Contempt of Courts Act.

25. **Others**


- a) Transfer Petition (Crl.)

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- b) Applications U/S 482 of
Criminal Procedure Code of 1973 or
Under any other corresponding provision

02	--	--	--	--	--	--	--	--	--	--	--	02
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26.	TOTAL	04	--	--	--	--	--	--	--	--	--	04
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21/7/2018
DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE (CIVIL)												
Writ Appeals												
a) Service matters	01	01	01	-	-	-	-	-	-	-	-	03
b) Land Reforms, including Land Ceilings												
c) Labour Laws												
d) Other	01	-	-	-	-	-	-	-	-	-	-	01
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgment	14*	07	03	-	01	-	-	-	-	-	-	25
c) From Orders	--	--	--	--	--	--	--	--	--	--	--	-
30. Second Appeal from Judgment	02	01	01	-	-	-	-	-	-	-	-	04
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	07	-	-	-	-	-	-	-	-	-	-	07
34. Civil References												
35. Civil Miscellaneous Petition under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Court Appeals												
b) Review of Judgments	01	-	-	-	-	-	-	-	-	-	-	01
c) Compensation, Claims & Special Appeals	11**	03	-	-	-	-	-	-	-	-	-	14
d) Original Civil Jurisdiction												
e) Execution First Appeals												
f) Special Tribunal Appeals												
37. TOTAL	37	12	05	-	01	-	-	-	-	-	-	55

1. [* 02 (Two) Tax Appeals included]

2. [**02 (Two) MAC Appeals have been restored in terms of Order dated 10.10.2017 passed by Hon'ble Supreme Court in S.L.P. No. 27565 and 27566 of 2017]


 31/7/2018
 DEPUTY REGISTRAR (JULI.)
 High Court of Sikkim
 Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE(CRIMINAL)												
38. CRIMINAL APPEALS	30	09	01	-	-	-	-	-	-	-	-	40
a) <u>By persons convicted</u>												
b) <u>By Government from Judgment of Acquittal</u>	01	01	01	-	-	-	-	-	-	-	-	03
c) <u>By Complaint U/S 378(4) of Criminal Procedure Code.</u>	04	04	-	-	-	-	-	-	-	-	-	08
39. Criminal Revisions	01	01	01	01	-	-	-	-	-	-	-	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision												
41. Criminal L. P.	05	-	-	-	-	-	-	-	-	-	-	05
42. Others												
a) <u>Fresh Bail Application pending Investigation/Trial.</u>	--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Bail including Anticipatory Bail</u>	--	--	--	--	--	--	--	--	--	--	--	01
c) <u>Revision Petition (FAM CT)</u>	01	--	--	--	--	--	--	--	--	--	--	
43. TOTAL	42	15	03	01	-	-	-	-	-	-	-	61
GRAND TOTAL (20+26+37+43)	159	56	13	05	04	-	-	-	01	01	-	239



 31/7/2018
 DEPUTY REGISTRAR (Jud.)
 High Court of Sikkim
 Gangtok

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PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/06/2018

Sanction strength of judges	Actual strength of Judges			No. of Court Working days	Total number of judge days.
	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively	TOTAL		
1.	2.	3.	4.	5.	6.
03	03	--	03	89	109


31/7/2018
DEPUTY REGISTRAR (JUL)
High Court of Sikkim
Gangtok